

(2022) 08 KAR CK 0003

In the Karnataka High Court

Case No : Writ Petition No. 11207 Of 2022 (GM-PDS)

Balaji. G. V.

APPELLANT

Vs

State Of Karnataka & Others

RESPONDENT

Date of Decision : 02-08-2022

Acts Referred:

Citation : (2022) 08 KAR CK 0003

Hon'ble Judges : Krishna S.Dixit, J

Bench : Single Bench

Advocate : Varun Gowda, Vinod Kumar

Final Decision : Disposed Of

Judgement

Krishna S.Dixit, J

1. The subject matter of this writ petition being substantially similar to the one disposed off by a Coordinate Bench of this Court in W.P.Nos. 13559/2020 (GM-PDS) & Connected Matters, between SRI MANMOHANKUMAR V.C. v. STATE OF KARNATAKA & OTHERS, disposed off on 23.12.2021 there cannot be an adverse treatment to the petitioner herein.

2. The Division Bench of this Court in W.A.Nos.932-933/1974 between A.V.VINODA & ANOTHER Vs. STATE OF KARNATAKA BY ITS COMMISSIONER & SECRETARY, disposed off on 11.12.1974, has held that the Court should treat the like-cases alike and if relief is granted to a litigant it has to be extended to a similarly circumstanced litigant as well, there being no derogatory circumstances.

In the above circumstances, the writ petition is disposed off in terms of the judgment mentioned supra.

Costs made easy.